

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE BENCH AT CHENNAI**  
**ORIGINAL APPLICATION No. 159 of 2021 (SZ)**

**IN THE MATTER OF**

**Kankana Das**

**Kolkata**

**... Applicant**

**Versus**

**Union of India**

**Through its Secretary, MOEF&CC and others**

**... Respondents**

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*Me. Ramawamy*

For Union Territory of Pudhucherry  
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**Status report on the preparation of State Action Plan on Air Pollution Control for the U.T. of Puducherry in the matter of O.A. No. 159 of 2021 (SZ)**

Puducherry Pollution Control Committee (PPCC) submitted the status report in the matter of O.A. No. 159 of 2021 (SZ) to Central Pollution Control Board (CPCB) on 31.01.2025 for onward submission to the Hon'ble NGT. In continuation with this, PPCC is herewith submitting the latest status report as detailed below:

**Formulation of State Action Plan on Air Pollution Control for the U.T. of Puducherry**

The revised State Action Plan on Air Pollution Control for the U.T. of Puducherry has been prepared in accordance with the guidelines issued by CPCB based on the indicative template developed by MoEF&CC.

**Review by State Air Quality Monitoring Committee**

The State Action Plan on Air Pollution Control for the U.T. of Puducherry has been finalised by State Air Quality Monitoring Committee on 09.10.2024 and the same was submitted to CPCB on 26.11.2024. A copy of the letter addressed to CPCB along with the Minutes of the meeting is enclosed as Annexure – I.

**Review and Approval by Steering Committee**

The Steering Committee chaired by the Chief Secretary to Government, Government of Puducherry has reviewed the State Action Plan on Air Pollution Control for the U.T. of Puducherry, approved the revised SAP on 31.01.2025 and the same was submitted to CPCB on 31.01.2025. A copy of the letter addressed to CPCB is enclosed as Annexure – II.

## **Implementation of State Action Plan on Air Pollution Control for the U.T. of Puducherry**

CPCB requested the all respondent SPCBs / PCCs through letter dated 27.02.2025 for implementation of SAP in the respective states and periodical review by State level AQMC and the Steering Committee. A copy of the letter received from CPCB is enclosed as Annexure-III.

Accordingly, PPCC communicated the revised State Action Plan to all Stakeholder Departments to implement the action points pertaining to them.

In compliance with the directions of the Hon'ble NGT, Puducherry Pollution Control Committee has duly formulated the State Action Plan on Air Pollution Control for the U.T. of Puducherry in accordance with the guidelines of CPCB and MoEF&CC. The SAP was reviewed by the State Air Quality Monitoring Committee and further reviewed and approved by the Steering Committee. The approved State Action Plan on Air Pollution Control for the U.T. of Puducherry was submitted to CPCB. Pursuant to CPCB's directives, a letter was communicated to the Stakeholder Departments to implement the revised State Action Plan.

The status report is submitted for the consideration of the Hon'ble National Green Tribunal (Southern Zone).

**Date:** 04.12.2025  
**Place:** Puducherry

  
**Dr. N. RAMESH**  
**MEMBER SECRETARY (PPCC)**

**Dr. N. RAMESH**  
**MEMBER SECRETARY**  
**PUDUCHERRY POLLUTION**  
**CONTROL COMMITTEE**  
**PUDUCHERRY**

No. 412/PPCC/AIR-SAP/Sci-II/2024 | 11033

GOVERNMENT OF PUDUCHERRY

DEPARTMENT OF SCIENCE, TECHNOLOGY &amp; ENVIRONMENT

PUDUCHERRY POLLUTION CONTROL COMMITTEE

III FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 5

Telephone: (0413) 2201256

Telefax: (0413) 2203494

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Puducherry, the 26 NOV 2024

To  
The Additional Director,  
Air Quality Management Division (NCAP),  
Central Pollution Control Board,  
Parivesh Bhawan, CBD – cum – Office Complex,  
East Arjun Nagar, Delhi – 110 032.

Sir,

Sub: PPCC – Submission of State Action Plan on Air Pollution Control for the U.T. of Puducherry – Hon'ble NGT in OA No.159 of 2021 dated 20.01.2023 – Reg.

Ref: (i) This office letter of even no. dated 30.09.2024.  
(ii) CPCB letter received dated 18.10.2024.

\* \* \*

With reference to the above mentioned subject, it is informed that the State Air Quality Monitoring Committee meeting was held on 09.10.2024 at 11.00 a.m. under the Chairmanship of the Secretary (Envt.). The Committee approved the State Action Plan on Air Pollution Control for the U.T. of Puducherry. A copy of the Minutes of Meeting is enclosed.

Yours sincerely,



(Dr. N.RAMESH)

MEMBER SECRETARY

PUDUCHERRY POLLUTION CONTROL COMMITTEE

Encl: As above.

Copy to:

1. The Member Secretary, Central Pollution Control Board,  
Parivesh Bhawan, CBD – cum – Office Complex,  
East Arjun Nagar, Delhi – 110 032.
2. Standing Guard File.

**Minutes of the first State Air Quality Monitoring Committee meeting held on 09.10.2024 in the Conference Hall of Chief Secretariat, Puducherry under the Chairmanship of the Commissioner-cum-Secretary (Envt.) to finalize the State Action Plan on Air Pollution Control for the U.T. of Puducherry.**

The following officers were present:

1. Thiru. P. Jawahar, I.A.S Commissioner-cum-Secretary (ST&E)/ Chairman (PPCC), Puducherry.
2. Thiru. P. T. Rudra Goud, Directorate of Industries and Commerce, Puducherry.
3. Thiru. K. Veeraselvam, SE-I, PWD, Puducherry
4. Thiru. S. Sathiyamoorthy, Director, Department of Civil Supplies and Consumer Affairs, Puducherry.
5. Dr. N. Ramesh, Member Secretary, PPCC, Puducherry.
6. Thiru. A. Srinivasan, Deputy Director, Agriculture Department, Puducherry.
7. Thiru. Seetharama Raju K V, RTO (HQ), Transport Department, Puducherry.
8. Thiru. N. Balasubramanian, Deputy Director, LAD, Puducherry.
9. Tmt. G. Rukmani, Scientist -II, DSTE, Puducherry.

The Commissioner-cum-Secretary (ST&E) briefed about the requirement of preparation of the State Action Plan on Air Pollution Control for the U.T. of Puducherry to the committee members. Tmt. G. Rukmani, Scientist, DSTE made a presentation on the Status of the Air quality of Puducherry based on the air quality data recorded in the Continuous Ambient Air Quality Monitoring Station (CAAQMS).

The Member Secretary, PPCC presented the draft State Action Plan on Air Pollution Control for the U.T. of Puducherry. After deliberation the following decisions were taken:

1. Pollution under Control (PUC) Certificate shall be made mandatory for all the Commercial, Government and Private vehicle in order to ensure that the emission from the vehicular source are within the prescribed standard.

**(Action: Transport Department)**

2. Number of authorized Vehicular Emission Testing Centres may be increased for issuance of the PUC certificate without any hardship. Traffic police shall verify PUC certificate during their regular vehicle checking exercise.

**(Action: Transport Department and Traffic Police)**

3. To promote e-vehicle and alternate green fuel in automobile sectors a policy intervention need to be arrived. Providing subsidies for promoting e-vehicle need to expedite.

**(Action: Transport Department)**

4. Fuel policy and ban on usage of coal and pet coke as fuel in the Industries shall be strictly enforced. Necessary survey on the identification of usage of banned fuels i.e. coal and pet coke, shall be carried out and take punitive action against the violator.

**(Action: Puducherry Pollution Control Committee)**

5. Strengthening of Ambient Air Quality Monitoring Stations (AAQMS) by means of increasing the no of representative monitoring stations in Puducherry and Karaikal region for effective assessment of the air quality of the region and for generating the base line air quality data for Air Quality Index preparation and taking policy decision.

**(Action: Puducherry Pollution Control Committee)**

6. Vapor Recovery System (VRS) in all the Fuel Dispensing Units / Petrol Pumps / Retail outlets of sales of more than 300 KL per month shall be installed to control VOC emission in compliance with the CPCB guidelines.

**(Action: Puducherry Pollution Control Committee)**

7. Periodical inspection shall be carried out in the Fuel dispensing stations / Retail outlets to avoid adulteration of the fuel.

**(Action: Department of Civil Supplies and Consumer Affairs & Legal Metrology)**

8. SOP shall be prepared for handling of C&D waste, incorporating the clauses mentioned in the Construction & Demolition Waste Management Rules, 2016.

**(Action: Local Administration Department)**

9. Road Dust generated by the vehicles shall be controlled by employing automatic road sweeper.

**(Action: Local Administration Department)**

10. Odor emission arising from the anaerobic decomposition of organic waste from Solid Waste Management Facility / Resource recovery park, Kurumapet shall be controlled through installation of Rotary atomizer or using suitable bio-filter or through any best available technologies and development of green belts in the buffer zones.

**(Action: Local Administration Department)**

11. Green Belt in Industrial Areas shall be increased in order to control air and noise pollution.

**(Action: Department of Industries and Commerce, PIPDIC, CII & PPCC)**

12. City garden composting facilities at PIPDIC Industrial Estates, Institutions and Dr. APJ Abdul Kalam Science Centre & Planetarium shall be established to promote sustainable waste management practices.

**(Action: Local Administration Department/DIC, PCS&T)**

13. Source apportionment study shall be carried out for determining the sources of air pollution and its contribution to air pollution levels through reputed institutions.

**(Action: PPCC)**

14. Continuous Emission Monitoring System (CEMS) in all the air pollution potential industries shall be installed and connectivity to the server of the PPCC shall be provided for effective monitoring and enforcement.

**(Action: PPCC)**

15. Involving Krishi Vigyan Kendras and other Institutions in various outreach program to create awareness on the ill effects of air pollution due to the burning of crop residues, stubble burning etc. Programmes for empowering and educate farmers about effective stubble management techniques, promotion of biomass briquette making, and sustainable practices of managing agriculture waste shall be conducted.

**(Action: Dept of Agriculture, PKKVK, PAGANCOA, DRDA)**

16. Conducting various awareness program during (Diwali, Boghi, Ozone Day etc), outreach activities on Air Pollution through EIACP, PCCC, Institutions, Schools etc.

**(Action: DSTE, PPCC)**

The Secretary (S,T&E) cum Chairperson (PPCC) instructed the officials of all the stakeholder Departments to take necessary actions as outlined above to mitigate air pollution and also requested to submit the updated action points shared to the Stakeholder Departments within 7 days for incorporation in the State Action Plan on Air Pollution pertains to the department concerned, so as to submit the same to CPCB and the Hon'ble NGT in a timely manner.

The State Air Quality Monitoring Committee has approved the State Action Plan on Air Pollution Control for the U.T. of Puducherry.

The meeting ended with thanks to the Chair.

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No. 412/PPCC/AIR-SAP/Sci-II/2025 /29  
**GOVERNMENT OF PUDUCHERRY**  
**DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT**  
**PUDUCHERRY POLLUTION CONTROL COMMITTEE**  
**III FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 5**  
**Telephone: (0413) 2201256      Telefax: (0413) 2203494**

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Puducherry, the **31 JAN 2025**

To  
 The Additional Director & Divisional Head,  
 Air Quality Management Division (NCAP),  
 Central Pollution Control Board,  
 Parivesh Bhawan, CBD – cum – Office Complex,  
 East Arjun Nagar, Delhi – 110 032.

Sir,

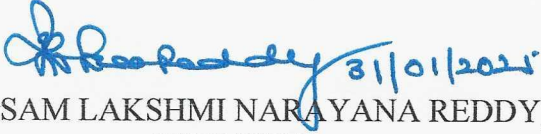
- Sub: PPCC – Submission of State Action Plan on Air Pollution Control for the U.T. of Puducherry – Hon'ble NGT in O.A. No.159 of 2021 dated 11.12.2024 – Reg.
- Ref: i) CPCB letter no. CM-13013/56/2021-LAW-HO-CPCB-HO dated 23.12.2024.  
 ii) G.O Ms. No. 3/2025 Envvt dated 30.01.2025

\* \* \*

With reference to the subject mentioned above, it is informed that the State Action Plan on Air Pollution Control for the U.T. of Puducherry was approved by the Steering Committee constituted vide reference 2<sup>nd</sup> cited on 31.01.2025.

The State Action Plan approved by the Steering Committee along with the list of participants of the meeting are enclosed for kind perusal and necessary action.

Yours sincerely,



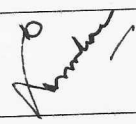
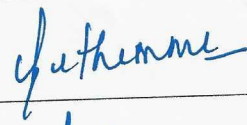
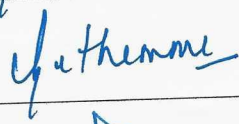


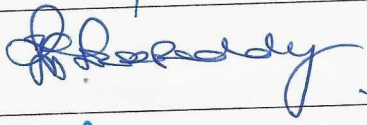
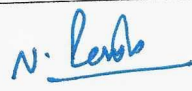
  
 (YASAM LAKSHMI NARAYANA REDDY)  
 DIRECTOR  
 (DSTE)

Encl: As above.

Copy to:

1. The Member Secretary, Central Pollution Control Board,  
 Parivesh Bhawan, CBD – cum – Office Complex,  
 East Arjun Nagar, Delhi – 110 032.
2. Standing Guard File.

**STEERING COMMITTEE MEETING HELD ON 31.01.2025 IN THE CHAMBER OF THE CHIEF SECRETARY, CHIEF SECRETARIAT, PUDUCHERRY UNDER THE CHAIRMANSHIP OF THE CHIEF SECRETARY TO GOVERNMENT, PUDUCHERRY FOR REVIEW AND APPROVAL OF THE STATE ACTION PLAN ON AIR POLLUTION FOR THE U.T. OF PUDUCHERRY.**

Sl. No.	Designation of the Member / Official	Signature
1.	The Chief Secretary to Government	
2.	The Commissioner-cum-Secretary to Government (Finance)	
3.	The Commissioner-cum-Secretary to Government (Local Administration)	
4.	The Commissioner-cum-Secretary to Government (Science, Technology and Environment)	
5.	The Secretary to Government (Industries and Commerce)	
6.	The Secretary to Government (Transport)	
7.	The Secretary to Government (Power)	
8.	The Secretary to Government (Agriculture)	
9.	The Secretary to Government (Public Works) <i>Dr. M. Dhivathagan, CE, PWC</i> <i>(on leave)</i>	
10.	The Director (Science, Technology and Environment)	
11.	The Member Secretary, Puducherry Pollution Control Committee	

# **STATE ACTION PLAN ON AIR POLLUTION CONTROL**



**GOVERNMENT OF PUDUCHERRY  
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
PUDUCHERRY POLLUTION CONTROL COMMITTEE**

**JANUARY 2025**

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## 1. INTRODUCTION

Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India (GOI) launched the National Clean Air Program (NCAP) on 10<sup>th</sup> January 2019 as a time-bound National level strategy to tackle the air pollution problem in a comprehensive manner.

The National Clean Air Programme (NCAP) is being implemented primarily in urban agglomerates and specifically in 132 non-attainment cities identified by the Central Pollution Control Board (CPCB) based on the PM<sub>10</sub> values from the 2011 to 2015. NCAP intending to reduce the Particulate Matter emission from 20 to 30% by 2024 and mandates the collaborative and participatory approaches for the formulation of State Action Plans by the State Pollution Control Boards and the State Governments.

The U.T. of Puducherry is not listed as a non-attainment city as the annual average concentration of PM<sub>10</sub> meets the National Ambient Air Quality Standards (NAAQS). The annual average concentration of PM<sub>10</sub> in the said periods was in the range at 29-50 µg/m<sup>3</sup> against the prescribed standard of 60 µg/Nm<sup>3</sup>.

The Hon'ble NGT (SZ), Chennai in the matter of OA No. 159 of 2021 directed Puducherry to formulate an action plan inline with the National Clean Air Programme template framed by the Central Pollution Control Board. In compliance with the Hon'ble NGT direction, Puducherry Pollution Control Committee (PPCC) has formulated a State Action Plan (SAP) on Control of Air Pollution for the U.T. of Puducherry.

The Action plan focus on the mitigation of Industrial emissions, Vehicular emissions, Construction & Demolition activity, Road Dust, Emissions from burning of agro residues and household emissions.

This action plan has been prepared with three components. The details of the activity proposed, timelines for completion, financial requirements, fund allocated and fund utilized are given in the template (Annexure-I).

The Government of Puducherry has constituted the Steering Committee under the chairmanship of the Chief Secretary to review and approve the State Action Plan on Air Pollution Control for the U.T. of Puducherry (Annexure-II). The Steering Committee approved the State Action Plan on 31.01.2025.

The Government of Puducherry also constituted the State Air Quality Monitoring Committee (SAQMC) under the Chairmanship of the Secretary (Environment) and the Regional level Air Quality Monitoring Committee (RAQMC) under the chairmanship of the District Collector (Puducherry, Karaikal) and the Administrator (Mahe and Yanam) to monitor the implementation of this Action Plan. (Annexure-III)

## **2. PUDUCHERRY – AN OVERVIEW**

### **2.1 Topography, Geography and Meteorology**

The Union Territory of Puducherry, a former French colony, joined with the Indian Union in 1962. Puducherry consists of four non-contiguous regions: Puducherry, Karaikal, Mahe, and Yanam with a total area of 490 Sq.km.

The Puducherry Region is bordered by the Bay of Bengal and Tamil Nadu. The town was built as a fortified coastal settlement in the late 18th century. Karaikal region is located on the fertile plains of the Kaveri River, primarily relies on agriculture and is one of the India's highest rice-producing areas. The Mahe region situated on the Malabar coast and surrounded by Kerala on three sides and the Arabian Sea on the western side. Yanam, located on the East Coast and surrounded by the Andhra Pradesh's East Godavari District, boasts rich mangrove resources. Puducherry forest cover is 53.3 sq. km, approximately 10.88% of its total geographical area.

## **2.2 Population and urbanization**

Puducherry is one of the India's most densely populated regions, with a population density of 2,547 persons per square kilometre, significantly higher than the national average of 382 persons per square kilometre. According to the 2011 census, Puducherry total population is 12.48 lakhs, reflecting a decadal growth rate of 28.08%. Urban area houses about 68.3% of the population, while the remaining 31.7% resides in rural areas. The sex ratio is 1,037 females per 1,000 males, surpassing the national average of 940 females per 1,000 males.

The major languages spoken in the U.T. of Puducherry are Tamil, Telugu, Malayalam, and French. The Union Territory boasts a high literacy rate of 85.85%, well above the national average of 74.04%.

## **2.3 Economic and industrial development**

### **Economic Profile**

The financial dynamics of Puducherry extend beyond the neighbouring States, impacting various parts of India through investments and services. For 2021-22, the Gross State Domestic Product (GSDP) at current prices is estimated at INR 38,285.03 Crores, reflecting a 2.9% increase from the previous year. The per capita income stands at INR 2,16,495. However, inflationary trends are evident due to rising prices of primary articles and petroleum products.

## **2.4 Industrial Scenario**

The U.T. of Puducherry has a strong industrial base in manufacturing and service sectors, supported by the Government initiatives to foster industrial growth. There are 12 Public Sector Undertakings (PSUs) under the Government of Puducherry. The New Industrial Policy of 2016 offers various incentives such as capital investment subsidy, interest, stamp duty exemption and power subsidy. There are 77 large-scale, 191 medium-scale, and 9057 small-scale industries functioning in U.T. of Puducherry. Major industries are paper, pharmaceuticals, personal care products, electronics, and plastics.

## **2.5 Energy**

Puducherry's energy sector is highly developed. Since 1972, the Government of Puducherry has been supplying electricity to all the villages and towns. The Department of Electricity serves as the nodal agency for distributing electricity in the Union Territory. In FY 2021-22, the annual per capita electricity consumption in Puducherry was 2138 kWh, significantly higher than the national average of 1255 kWh.

Puducherry's electricity demand is met through allocations from Central Generating Stations (CGS), neighbouring State electricity boards, and a 32.5 MW gas-based power plant operated by the Puducherry Power Corporation Limited an undertaking of the Government of Puducherry. The UT has effectively managed peak loads and demands, with no power shortages reported in the recent years. As of December 2022, the total installed power capacity in Puducherry is 68.03 MW.

Of this total capacity, 35.53 MW (about 52%) is intend to meet from Renewable Energy Sources (RES), aligning with India's Nationally Determined Contributions (NDCs) to achieve 50% cumulative electric power installed capacity from non-fossil fuel-based energy resources by 2030. Currently, the UT's cumulative annual power demand of 502 MW (2022-23) is predominantly (81%) met from fossil fuels or nuclear power from CGS. The remaining demand is fulfilled by renewable sources, including 35.53 MW (7% of total demand) from local solar power generation and 62 MW (12%) from Renewable Purchase Obligations (RPO) through solar and wind power purchases from other States.

## **2.6 Transport**

Puducherry, over a period of past two decades, has witnessed more-than-anticipated growth in population, urban sprawl, vehicle ownership and traffic volume. Increasing traffic has resulted in congestion, delays, rise in accidents and pollution levels, etc. which pose potential threat to the economic vitality and productive efficiency of the city.

Being one of the major tourism destination centre in south India, Puducherry region is a scattered section of land consisting of 4 taluks (Puducherry, Ozhukarai, Villianur and Bahour), 2 municipalities (Puducherry and Ozhukarai), 5 communes (Ariyankuppam, Villianur, Mannadipet, Bahour, Nettapakkam) and 3 census towns (Ariyankuppam, Manavelly, Villianur). Puducherry is served by four main roads which connects to Chennai, Tindivanam, Villupuram and Cuddalore.

The union territory has over 10 lakh registered vehicles with a total road length of 723 km. It is also the terminal of the railway line which connects Puducherry with Southern Railway broad gauge system. The city connected with Chennai through East Coast Road (ECR) and NH 66, Villupuram by NH 45A and Cuddalore by NH 45A.

The Government of Puducherry has prepared the Comprehensive Mobility Plan for the UT to guide the urban development requirement for the future and identify transport infrastructure improvement projects to achieve sustainable development.

## **2.7 Urban Services**

### **(a) Water Supply and Sanitation**

The drinking water supply is provided by the Public Health Division of the Government of Puducherry. In urban areas, the per capita water supply is 135 liters/day, while in rural areas it is 70 LPCD. The majority of water demand, 81%, is for agricultural purposes, followed by 16% for domestic use and 3% for industrial and other purposes (Water policy, 2017). Groundwater is the primary source of water in Puducherry, meeting most of the demand, with a groundwater development level of 77.85%.

The UT generates 71 MLD of sewage, with a treatment capacity of 56 MLD across three Sequencing Batch Reactor (SBR) and two Upflow Anaerobic Sludge Blanket (UASB) facilities. The construction of STP in Puducherry (15 MLD) & Karaikal (11 MLD) was commenced and reached 50% and 35% physical progress respectively. The proposal for the construction of STP in Mahe (0.5 MLD) & Yanam (6 MLD) is under process.

## **(b) Health**

The Health and Family Welfare Department in the U.T. of Puducherry oversees the surveillance for vector-borne diseases with 5 hospitals, 4 CHCs, 39 PHCs, and 80 sub-centres. 2 malaria clinics are functional, one at Puducherry and the other at Karaikal. Laboratory facilities to diagnose malaria are available in the Office of the Assistant Director (Malaria), CHCs and in designated PHCs. In the UT of Puducherry, 5 Sentinel Surveillance Hospitals (Dengue diagnostic facility) for diagnosis of Dengue/Chikungunya are available. Besides, the modernization, upgradation and greening of the health infrastructure is under implementation with the following initiatives: Introduction of electronic patient records in the facility to reduce the use of paper, availability of 10-30 per cent area for the herbal garden in the facility, modifications in the critical care rooms to make them functional during disaster, installation of Rainwater Harvesting System, installation of alternative energy systems and the installation of STP & ETP.

## **(c) Infrastructure**

Puducherry is equipped with modern infrastructure and amenities, making it one of the more developed regions in the country. It boasts well-maintained highways, roads, railway tracks, industries, educational institutions, hospitals, and ice plants with cold storage. The UT is well-connected to Chennai and other major cities through national highways, and all the villages are linked by an extensive network of bituminous roads. As of March 2022, the total road length in Puducherry was 720.677 km. The UT also has rail connections in all four regions and is near major ports like Chennai, Tuticorin, Visakhapatnam, and Cochin.

Puducherry houses numerous colonial buildings, churches, temples, French-style avenues, industries, technical and academic institutions. It has eight industrial parks and one IT park spanning 995 acres.

#### (d) Solid Waste Management

Two Municipalities (Pondicherry and Oulgaret) and part of Ariyankuppam and Villianur Communes are brought together under the Puducherry Urban Agglomeration Area (PUAA) for the purpose of processing and managing the solid waste. Infrastructure such as resource recovery parks, and bio-methanation plants has been placed for waste processing. The status of ULB wise Management of Solid waste is as below:

Table 1: Status of ULB wise of Solid waste Management

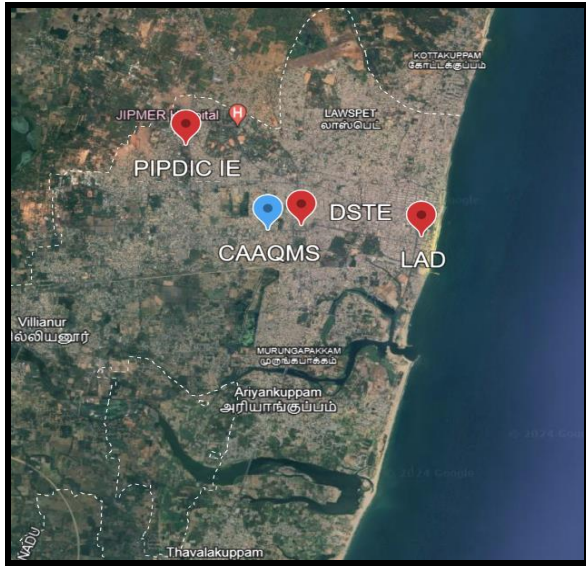
<b>Region</b>	<b>Solid Waste generated (TPD)</b>	<b>Processed / Recovered (TPD)</b>	<b>Gap (TPD)</b>
Pondicherry (Urban)	300	300	-
Pondicherry (Rural)	135	135	-
Karaikal	70	70	-
Mahe	12	12	-
Yanam	22	2	20
Total	539	519	20

### 3. AMBIENT AIR QUALITY

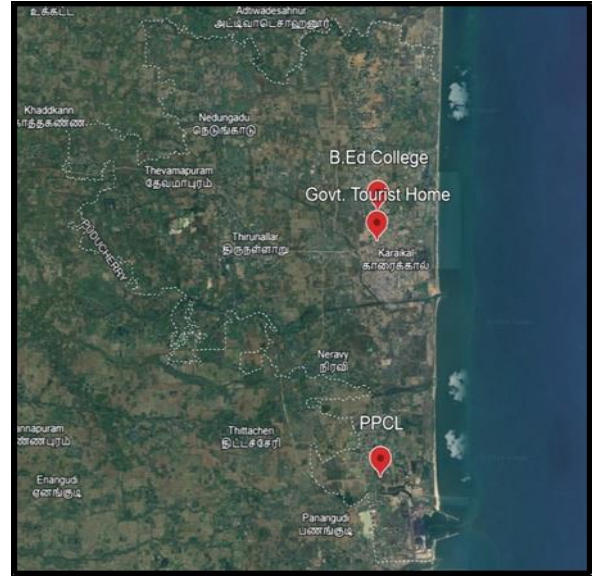
The Puducherry Pollution Control Committee is monitoring ambient air quality (AAQ) at six locations covering 2 regions, one in Puducherry and other in Karaikal Region under National Air Quality Monitoring Programme (NAMP). One Continuous Ambient Air Quality Monitoring Stations (CAAQMS) has been established at Jawahar Nagar Puducherry.

**Fig. 1 Maps Showing the AAQ Stations in Puducherry and Karaikal**

**Puducherry**



**Karaikal**



**Table 2: AAQ monitoring stations operating in the U.T. of Puducherry:**

Sl. No.	Location	NAMP / CAAQM	Type	Latitude	Longitude
<b>I</b>	<b>Puducherry</b>				
1.	Department of Science Technology and Environment Building (DSTE), Anna Nagar, Puducherry.	NAMP	Residential – cum-Commercial	11.931889	79.809344
2.	PIPDIC Industrial Estate, (PIPDIC IE), Mettupalayam, Puducherry	NAMP	Industrial	11.948800	79.78670
3.	Local Administrative Department (LAD), Suffren Street, Puducherry.	NAMP	Residential	11.929597	79.832867
4.	Town and Country Planning Department, Jawahar Nagar, Puducherry.	CAAQMS	Residential – cum-Commercial	11.931127	79.802742
<b>II</b>	<b>Karaikal</b>				
5.	B.Ed College (PKCE), Nehru Nagar, Karaikal	NAMP	Residential	10.940241	79.831844
6.	Govt. Tourist Home, Kovilpathu, Karaikal	NAMP	Residential – cum-Commercial	10.930487	79.831509
7.	M/s Puducherry Power Corporation Limited, Polagam, T.R. Pattinam, Karaikal	NAMP	Industrial	10.854014	79.832773

## Parameters monitored under NAMP

Particulate Matter as PM<sub>10</sub> (less than 10µm) and Sulphur Dioxide as SO<sub>2</sub> and Nitrogen Dioxide as NO<sub>2</sub>

## Parameters monitored under CAAQMS

Under CAAQMS, Particulate Matter (PM<sub>10</sub> & PM<sub>2.5</sub>), Sulphur Dioxide (SO<sub>2</sub>), Nitrogen Dioxide (NO<sub>2</sub>), Ammonia (NH<sub>3</sub>), Carbon Monoxide (CO), Ozone (O<sub>3</sub>) and Benzene (C<sub>6</sub>H<sub>6</sub>) are being monitored. The CAAQMS also has sensors to measure meteorological parameters such as Wind Speed, Wind Direction, Ambient Temperature, Relative Humidity, Solar Radiation and Rainfall.

## Annual average concentration of pollutants under NAMP during the period 2020-2024:

The annual average concentration of pollutants monitored under NAMP during the period 2020-2024 is given in Table 3.

Year	Parameter (µg/m <sup>3</sup> )	Locations						NAAQ Standards
		LAD	DSTE	PIPDIC IE	B.Ed. College	Govt. Tourist Home	PPCL	
2020	PM <sub>10</sub>	30	35	39	32	41	32	60
	SO <sub>2</sub>	2.6	2.6	2.9	2.0	2.1	2.1	50
	NO <sub>2</sub>	7.3	7.1	7.3	4.7	5.1	5.0	40
2021	PM <sub>10</sub>	42	41	41	37	46	37	60
	SO <sub>2</sub>	2.7	3.3	3.4	2.0	2.2	2.0	50
	NO <sub>2</sub>	9.2	10.2	9.7	4.8	5.1	4.7	40
2022	PM <sub>10</sub>	53	54	40	38	50	39	60
	SO <sub>2</sub>	4.1	3.3	3.1	2.1	2.4	2.1	50
	NO <sub>2</sub>	12.8	12.3	12.2	4.8	5.1	4.8	40
2023	PM <sub>10</sub>	55	52	35	34	46	36	60
	SO <sub>2</sub>	6.9	3.3	3.3	2.3	2.5	2.2	50
	NO <sub>2</sub>	13.3	16.6	12.3	5.5	5.9	5.5	40
2024	PM <sub>10</sub>	54	54	37	32	42	33	60
	SO <sub>2</sub>	3.8	2.3	2.2	2.1	2.3	2.1	50
	NO <sub>2</sub>	11.2	15	12.6	7.7	8.2	7.4	40

The ambient air quality data revealed that the annual average concentration of all the pollutants monitored in all the six locations during the year 2020-2024 are within the National Ambient Air Quality Standards.

### **Annual average concentration of pollutants under CAAQM during the period 2021-2023:**

The annual average concentration of pollutants monitored under CAAQMS during the period 2019-2023 is given in Table 4

<b>Year</b>	<b>PM<sub>10</sub></b>	<b>PM<sub>2.5</sub></b>	<b>SO<sub>2</sub></b>	<b>NO<sub>2</sub></b>	<b>CO</b>	<b>NH<sub>3</sub></b>	<b>Ozone</b>
2021	44	20	8.6	11.7	0.54	8.8	37.0
2022	52	28	13.5	11.9	0.66	9.8	39.3
2023	52	24	8.3	11.0	0.73	9.3	41.8
2024	41	22	7.6	9.2	0.59	12.6	44.5
Standard	60	40	50	40	-	100	-

The air quality data reveals that the annual average concentration of all the pollutants monitored during the year 2021-2024 are within the National Ambient Air Quality Standards.

### **3.1 Air Quality Index:**

Air Quality Index is a tool for effective communication of air quality status to people in terms, which are easy to understand. It transforms complex air quality data of various pollutants into a single number (index value), nomenclature and colour. There are six AQI categories, namely Good, Satisfactory, Moderately polluted, Poor, Very Poor, and Severe. Each of these categories is decided based on ambient concentration values of air pollutants and their likely health impacts (known as health breakpoints). AQ sub-index and health breakpoints are evolved for eight pollutants (PM<sub>10</sub>, PM<sub>2.5</sub>, NO<sub>2</sub>, SO<sub>2</sub>, CO, O<sub>3</sub>, NH<sub>3</sub>, and Pb) for which short-term (upto 24-hours) National Ambient Air Quality Standards are prescribed. AQI categories and health breakpoints are given in Table 5 and Table 6.

Table 5: Breakpoints for AQI Scale

AQI Category (Range)	PM <sub>10</sub> 24 – hr $\mu\text{g}/\text{m}^3$	PM <sub>2.5</sub> 24 – hr $\mu\text{g}/\text{m}^3$	NO <sub>2</sub> 24 – hr $\mu\text{g}/\text{m}^3$	O <sub>3</sub> 8 – hr $\mu\text{g}/\text{m}^3$	CO 8 – hr $\text{mg}/\text{m}^3$	SO <sub>2</sub> 24 – hr $\mu\text{g}/\text{m}^3$	NH <sub>3</sub> 24 – hr $\mu\text{g}/\text{m}^3$
Good (0-50)	0-50	0-30	0-40	0-50	0-1.0	0-40	0-200
Satisfactory (51-100)	51-100	31-60	41-80	51-100	1.1-2.0	41-80	201-400
Moderate (101-200)	101-250	61-90	81-180	101-168	2.1-10	81-380	401-800
Poor (201-300)	251-350	91-120	181-280	169-208	10.1-17	381-800	801-1200
Very Poor (301-400)	351-430	121-250	281-400	209-748*	17.1-34	801-1600	1201-1800
Severe (401-500)	430+	250+	400+	748+*	34+	1600+	1800+

Table 6: National Air Quality Index with Possible Health Impacts

AQI	Possible Health impacts
Good (0-50)	Minimal Impact
Satisfactory (51 - 100)	Minor Breathing discomfort to sensitive people
Moderate (101 - 200)	Breathing discomfort to the people with lung, heart disease, children and older adults
Poor (201 -300)	Breathing discomfort to people on prolonged exposure
Very Poor (301-400)	Respiratory illness to the people on prolonged exposure
Severe (>400)	Respiratory effects even on healthy people

Table 7: AQI monitored under CAAQM during the years 2021, 2022, 2023 & 2024

AQI Category	AQI Range	Number of AQI Values in different category							
		2021		2022		2023		2024	
		No of AQI Values	% of AQI Values	No of AQI Values	% of AQI Values	No of AQI Values	% of AQI Values	No of AQI Values	% of AQI Values
Good	0-50	236	66.7	176	48.2	129	35.3	188	51.4
Satisfactory	51-100	108	30.5	167	45.8	224	61.4	168	45.8
Moderate	101-200	10	2.8	17	4.7	11	3.0	8	2.2
Poor	201-300	-	-	3	0.8	-	-	1	0.3
Very Poor	301-400	-	-	2	0.5	1	0.3	1	0.3
Total AQI Values		354	100	365	100	365	100	366	100

It is evident that the air quality is shifting from Good to Satisfactory category from the year 2021 to 2023. In the year 2024, Air Quality in Good category increased. The prominent pollutants are PM<sub>10</sub> and PM<sub>2.5</sub>.

### **Implementation of Graded Response Action Plan (GRAP)**

Graded/Emergency Response Action Plan (GRAP) has been formulated based on graded measures for each source framed according to the AQI category. GRAP shall be implemented through implementing agencies when the air quality reaches above moderate category for 48 hours or more. (Annexure-IV).

## **4. STATE ACTION PLAN ON AIR POLLUTION CONTROL**

It consists of the following three components:

1. Inventorisation of air pollution sources
2. Sector based air Pollution controlled measures
3. Green belt for the abatement of air Pollution

### **4.1. Inventorisation of the sources of air pollution**

Inventorisation of the sources of air pollution will enable to identify the major sources and causes of air pollution and to evolve appropriate control mechanisms. Though Transport and Industries are said to be the major sources of air pollution, quantification has not been arrived so far. Besides, burning of wastes and construction and demolishing activity would also generate air pollution. This exercise would involve primary and secondary data collection by involving research scholars and academic institutions.

**(Action: PPCC, cost: Rs. 3 lakhs, Timeline: 3 months)**

## 4.2. Sector based Air Pollution controlled measures

### (i). Transport Sector

Many studies reported that the primary source of air pollution is the transport sector. Besides it emits particulate matter, it also contributes to sulphur dioxide, oxides of nitrogen and benzene. It is estimated that 30% of particulate matter and 50% of Oxides of Nitrogen are released by the transport sector.

Three factors attribute the vehicular emission

- (i) Improper vehicle maintenances
- (ii) Adulterated fuel usage and
- (iii) Poor road networks

It is paramount importance to ensure valid Fitness Certificate, periodical checking in the fuel dispensing stations for adulteration of fuel and maintaining good road networks. Since Puducherry is a small place and boarded by other States, it is essential to ensure Pollution under Control (PUC) Certificate for all the vehicles entering to Puducherry.

**(Action: Transport Dept, Traffic Police, Cost: Nil, Timeline: 6 months)**

#### (a) Policy for scrapping old vehicles.

In the U.T. of Puducherry 1401784 vehicles are on the road, out of which 50, 6317 vehicles are above 15 years old. Because of outdated engine model, fuel efficiency has been reduced in the vehicle and it in turn release larger emission. The Transport Department has notified "Puducherry Motor Vehicle Scrapping Policy 2024" for scrapping of Non- Transport Vehicles older than 15 years of age owned by Govt./quasi-Govt./Agencies of the central and state government registered in Puducherry as per the guidelines of MoRTH.

**(Action: Transport Dept, Cost: Nil, Timeline: 6 months)**

**(b) Policy for augment e-vehicles.**

The Transport Department is bringing out “Puducherry Electric Mobility Policy”. It is proposed various types of incentives such as Demand Incentives, Early Bird Incentives, Incentives for charging Infrastructure and Incentives for Manufacturers for augment of e-vehicles.

**(Action: Transport Dept, Cost: 9.4 Cr/annum, Timeline: 6 months)**

**(c) Notification and enforcement of PUC norms**

Integrated software developed by NIC for testing of vehicles for emission has been implemented. The latest version developed by the said organization will be implemented soon. For enforcement of PUC compliance, the submission of Pollution under control certificate is made mandatory for grant / renewal of fitness certificate or renewal of certificate of Registration. Number of authorized Vehicular Emission Testing center will be increased for issuance of the PUC certificate without any hardship. Traffic police will verify PUC certificate during their regular vehicle checking exercise.

**(Action: Transport Dept, Traffic police, Cost: Nil, Timeline: 6 months)**

**(d) Online monitoring of PUC implementation.**

As the Vahan system has been linked with testing centre in Puducherry, the monitoring can be done online for the vehicles for which testing was carried out by the pollution testing centers in Puducherry. The online monitoring for all vehicles can be possible only on integration of all testing centers in neighboring States /Country is completed.

**(Action: Transport Dept, Cost: Nil, Timeline: 3 months)**

**(e) Mechanism for Centralized record maintenance of PUC checks, certification and cross check by the concerned transport authorities.**

The Vahan has been integrated with the pollution testing centre system developed by NIC. Through the same the data base of pollution data can be created.

**(Action: Transport Dept, Cost: Nil, Timeline: 3 months)**

**(ii) Industrial Sector**

Industrial emissions mainly consists of Particulate Matter, Sulphur-di-oxide and Oxides of Nitrogen and limited level of Chlorine and Ammonia. It mainly consists of two types, point and fugitive/ lateral emissions. Point emission can be collected by the proper hood and duct arrangement and controlled by the suitable air pollution control devices viz. bag filter, cyclone, scrubber etc. But collecting and controlling fugitive emissions/ lateral emissions are challenging task. It requires advance and specially designed system. Not much attention has been given by the air pollution control devices manufacturing firms in this regard.

Industrial emissions again can be classified into process emission and boiler emission. Process emissions depend on type of raw material used whereas boiler emission depends on nature of fuel used.

It is need of the hour to shift from inheritably polluted process to cleaner production mechanism. Necessary R&D and capacity building need to be put the places in this area. Dirty fuel like coal and pet coke have been banned in the U.T. of Puducherry. Air Pollution Control Devices made mandatory for any type of fuel used.

**(a) Monitoring Mechanism**

Robust emission monitoring system is essential to control air pollution. Frequency of emission monitoring exercise will be increased. Continuous Emission Monitoring System with

display system on the main gate of the unit will be installed in all the air pollution potential units. Stringent action will be initiated against the non-compliance units including imposition of Environmental Compensation and closure of the units.

**(Action: PPCC, Cost: Nil, Timeline: 6 months)**

**(b) Change of fuel:**

Government of Puducherry notified Fuel Policy- 2021. Coal and pet coke have been banned as industrial fuel in the U.T. of Puducherry. Door to Door inspection will be carried out to trace out any banned fuel is used and suitable action will be initiated against the violator.

**(Action: PPCC, Cost: Nil, Timeline: 6 months)**

**(c) Shifting to cleaner fuel:**

In order to facilitate shifting to cleaner fuel viz. Natural gas by the industry, Government of Puducherry has formulated Petroleum and Natural Gas pipeline projects and city Gas Distribution Network Projects (CGD) in the U.T. of Puducherry. Larger fuel usage industry will be identified and pursued to shift to natural gas.

**(Action: PPCC, Cost: Nil, Timeline: 6 months)**

**(d) Ban on establishment of Air Pollution Potential Units**

Industries viz., M.S. Ingots, Ferro alloys, Calcium Carbides and Potassium Chlorate are inherently air pollution potential units. Controlling lateral emissions from the first three units and process emissions from the fourth one is challenging task. Government of Puducherry has already taken a policy decision of not to encourage such units in the U.T. of Puducherry. Since, 2000, no such units have been permitted to establish in the U.T. of Puducherry. However, Government order yet to be issued in this regard. Necessary Government order will be issued imposing ban on establishment of M.S. Ingots, Ferro alloys, Calcium Carbides and Potassium Chlorate

**(Action: DSTE, Cost: Nil, Timeline: 6 months)**

### **(iii) Commercial Sector**

#### **(a) Re-filling Stations retrofitted with Vapor Recovery System.**

CPCB through its O.M., vide Lr. No. B-13011/1/2019-20/AQM/10802-10847, dated 07.01.2020, issued guidelines for setting up of new petrol pumps in compliance of Hon'ble NGT order dated 18.01.2019 in O A No. 86/2019. As per the guidelines the newly coming up petrol pumps / filling stations have to install Vapor Recovery System (VRS) to control VOC emissions.

Oil Marketing Companies (OMCs) are responsible for maintaining the installed VRS. Working of dispenser shall be interlinked with VRS functioning. Work zone monitoring for TOCs and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL per month and more than 10 lakhs population. List of fuel dispensing units in the U.T. of Puducherry is available for checking of installation of VRS will be carried out.

**(Action: Puducherry Pollution Control Committee, Cost: Nil, Timeline: 3 months)**

#### **(b) Phasing out of older DG sets**

DG sets are widely used by Industries, Hospitals, Malls, Kalyana Mandapam and other Commercial establishments. DG Sets installed before the year 2000 are causing air and noise pollution. In compliance with the Hon'ble NGT order in O.A. No. 681 of 2018 dt. 06.08.2019, CPCB brought out guidelines regulating usage of DG Sets. PPCC has directed all the establishments to strictly adhere to the CPCB guidelines. It will be ensured by conducting periodical inspection and action will be taken against the violators.

**(Action: PPCC, Cost: Nil, Timeline: 6 months)**

## **(iv) Domestic Sector**

### **(a) Construction Activity**

Construction activity causes fugitive emission mainly dust. From site clearance to painting activity cause sporadic dust formation. Providing mesh coverage around the construction site and instant removal of the construction debris.

Puducherry Planning Authority and the urban local bodies will be requested to incorporate a condition to provide a mesh around the construction site while issuing the building permit periodical inspection will be carried out in the major construction site to ensure the provision of mesh.

SOP will be prepared for handling of C&D waste, incorporating the clauses mentioned in the Construction & Demolition Waste Management Rules, 2016.

**(Action: PPCC, PPC & LAD: Cost: Nil, Time line: 3 months)**

### **(b) Road Sweeping**

Road sweeping activity relocate the dust particles from on the road to off the road and carries by wind. Hence shifting from manual road sweeping to mechanical and sweeping is wise solution to keep the road clean, automatic road sweeping machines will be employed in urban limit.

**(Action: Urban Local Bodies, Cost: 1.6 Cr, Timeline: 6 months)**

### **(c) Burning of waste**

Burning of municipal waste and garden waste are not a uncommon practice. Though Municipal Solid Waste Rules, 2016 prohibits the burning of waste but it is not adhered to especially in the dumpsite it is occasionally witnessed. Integrated waste management is in place in the U.T. of Puducherry. City garden composting system will be carried out to avoid burning of tree cut waste and litter. City garden composting facilities at PIPDIC Industrial Estates, Institutions and Dr. APJ Abdul Kalam Science Centre & Planetarium will be established to promote sustainable waste management practices.

**(Action: LAD, DIC, PCS&T, Cost: 10 lakhs, Timeline: 6 months)**

Involving Krishi Vigyan Kendras and other Institutions in various outreach program to create awareness on the ill effects of air pollution due to the burning of crop residues, stubble burning etc. Programmes for empowering and educate farmers about effective stubble management techniques, promotion of biomass briquette making, and sustainable practices of managing agriculture waste shall be conducted.

**(Action: Dept of Agriculture, PKKVK, PAGANCOA, DRDA)**

**(D) Odor control in decomposition of solid waste**

Odor emission arising from the anaerobic decomposition of organic waste from solid waste processing facility / Resource recovery park, Kurumbapet will be controlled through installation of rotary atomizer or using suitable bio-filter or through any best available technologies and development of green belts in the buffer zones.

**(Action: PUDA, Cost: 4 cr , Timeline: 6 months)**

**(v) Agricultural Sector**

**Stubble Burning**

In post-harvest session farmer tends to burn paddy straw, sugarcane leaves and other grass for land clearance. This activity cause seasonal air pollution. In collaboration with the farmer Association and Agriculture department conducts awareness programme on the ill effect of the stable burning. They will be educated to carry composting process rather burning the agro wastes.

**(Action: Agriculture Department, Cost: Rs. 2 lakhs, Timeline: 3 months)**

### 4.3. Green belt for the Abatement of Air Pollution

#### (a) . Urban Plantation

Pondicherry Municipality, Oulgarate Municipality, Karaikal Municipality, Mahe Municipality and Yanam Municipality are the urban areas in the U.T. of Puducherry. The road sides, medians, parks, apartments, residential lay outs grave yard and solid waste disposal sites are suitable places for plantation. The appropriate places for road side and median plantations have been identified in consultation with the PWD. Appropriate species have been identified for roadside plantations to sequester large amounts of CO<sub>2</sub> from the city and contribute to offsetting warming and mitigating the impact of climate change. The tree guards and fencings will be provided for road side and lay out plantations respectively.

The PPA has made mandatory that 10 per cent of the total lay out area has to be allotted for the development of public utility. The total of 9106 sq.mts and 6570 sq.mts have been identified as the park development area in Pondicherry Municipality and Oulgarate Municipality respectively.

**(Action: PPCC, PWD & Local Bodies, Cost: 10 lakhs, Timeline: 6 months)**

#### b) Greening Industries

Green belt of suitable species and design around the industry would aide in controlling air pollution. Puducherry Pollution Control Committee (PPCC) has mandated all the industries to provide 20 percent of the land area for the green belt development. The industries have been directed to utilize their treated sewage/effluent for irrigating the plantation. More plantations can be raised in large and medium scale units. There are 70 Large scale and 190 Medium scale industries are functioning. In association with CII and Industrial Associations, the green space of industrial area will be increased. The species having the Potential to adsorb air pollution and to control noise are suitable for industrial plantations. Greenery is one of the criteria for selecting the industry for bagging the green award conferred by the PPCC once in three years.

**(Action: PPCC, Cost: Nil, Timeline: 6 months)**

## **5. CONCLUSION**

The State Air Quality Monitoring Committee and Regional Air Quality Monitoring Committee would review the progress of the implementation of various components of this Action Plan in order to improve the air quality of the U.T. of Puducherry.

**GOVERNMENT OF PUDUCHERRY  
DEPARTMENT OF SCIENCE TECHNOLOGY AND ENVIRONMENT  
PUDUCHERRY POLLUTION CONTROL COMMITTEE**

**INDICATIVE TEMPLATE FOR STATE ACTION PLAN**

**1. Industrial Emissions**

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
1.	Policy for permitting new industries in Critically Polluted Areas (CPAs)	There is no Critically Polluted Areas in U.T. of Puducherry.	NA	NA	NA	NA	NA	PPCC
2.	Guidelines for laying city gas distribution network	Guidelines for city gas distribution was notified on 09 <sup>th</sup> October 2023 by Government of Puducherry.	Completed	100%	No	NA	NA	DIC
3.	Policy for replacement of heavy oil (eg., furnace oil, diesel etc.) based industries to alternate energy sources (CNG/PNG/ Electricity)	Fuel Policy has been formulated in the year 2021.	Completed	100 %	It is proposed to give 10% of consent fee reduction to the unit which used minimum 50% of its fuel requirement through cleaner fuel. Hence there will be reduction of revenue to PPCC. However no fund is required to give 10 % of consent fee reduction.			PPCC
4.	Policy for restriction on usage of Pet coke for industrial use.	Fuel Policy has been formulated in the year 2021. Considering presence of higher Sulphur content in petcoke and coal, its usage as fuel is prohibited.	Already completed	100 %	No	NA	NA	PPCC

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
5.	Rules and Regulations on uninterrupted power supply in State/ UT	The Electricity Department, Government of Puducherry is a deemed licensee as per Section 14 of the Indian Electricity Act 2003 and the timelines for attending the Fuse of Call, Breakdown in power supply is being carried out as per the timelines specified in the Standards of Performance notified by JERC. The same is available in the department website <a href="https://electricity.py.gov.in">https://electricity.py.gov.in</a> Further being an utility department, no special funds are earmarked (Electricity Department).						Electricity Department
6.	Policy for use of DG sets	Guidelines framed by the CPCB and directions of the Hon'ble NGT are being adopted	December 2025	100 %	No	NA	NA	PPCC
7.	Policy regarding installation of CAAQMS based on the emission potential or capacity of air polluting industries.	Air pollution potential units have been directed to install CAAQMS. Ongoing	March 2025	100 %	No	NA	NA	PPCC
8.	Mechanism to be devised for expansion of OCEMS to air polluting industries are not covered currently (such as emission from utility stacks in 17 categories, etc.)	All the 17 category units have provided OCEMS. Other 17 Air pollution potential industries have been directed to install OCEMS	Completed	100 %	No	NA	NA	PPCC
9.	Mechanisms to control fugitive emissions sources.	Industries were directed to provide sprinkler system to control fugitive emissions.	Completed	100 %	No	NA	NA	PPCC
		Urban Local Bodies are carrying out manual and mechanical road sweeping.	Continuous	100 %	Yes	1.6	Nil	LAD
10.	Regulations for conversion of brick kilns to clean technologies	To be started	March 2025	100 %	No	NA	NA	PPCC

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
11.	Regulations for Emission Trading Scheme (ETS)	Yet to be initiated	-	-	-	-	-	PPCC
12.	Policy to set up e-waste recycling unit in industrial areas in compliance with e-waste management rules	Draft policy has been formulated	3 months		-	-		<u>PPCC</u>
13.	Any other Policy / Rules/ Standards/ Guidelines pertaining to industrial emissions	Standards specified in Environmental (Protection) rules, 1986 are being adopted	Completed	100 %	No	NA	NA	PPCC
14.	Number of industries in the State complying emission standards	Industries are regularly monitored for compliance with stipulated air emission standards using both automated and manual systems.	Continuous	100 %	No	NA	NA	PPCC
15.	Inventory of fuel consumed in the industries (type and quantity)	To be started	March 2025	100 %	Yes	Rs. 3 lakhs	Nil	PPCC
16.	Shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG)	On going	March 2026	80%	No	NA	NA	Ind. Dept.
17.	Number of households shifted to PNG/ LPG	LPG – 3,91,033	March 2025	100%	No	NA	NA	Civil Supplies
18.	Any other activity / project pertaining to industrial emissions	Air pollution potential industries are not encouraged. All the such type of existing industries are provided COEMS.	Completed	100%	No	NA	NA	PPCC

## 2. Vehicular Emissions

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
1.	Notification for phasing out old vehicles (Commercial: 10 years; Private: 15 years)	The Transport Department has notified Puducherry" Motor Vehicle Scrapping Policy 2024" for scrapping of Non- Transport Vehicles older than 15 years of age owned by Govt./quasi- Govt./Agencies of the central and state government registered in Puducherry as per the guidelines of MoRTH.	March 2025	Initially, 478 nos. of vehicles out of 1122 nos. of vehicles. Ie. 42.60%, have been proposed for scrapping.	Yes	Not yet	NA	Transport Department
2.	Policy for scrapping old vehicles	Completed	-	All Govt./Quasi Govt./Autonomous body	Yes	To be ascertained	To be allocated	Transport Department
3.	Policy/ Plan for Li-battery waste management from scrapped vehicles	To be started	March 2025	100 %	No	NA	NA	PPCC
4.	Policy / Scheme for Eco-Friendly Mass Rapid Transport Systems	Will be examined	-	...	...	...	...	Transport Department
5.	Policy for augment e-vehicles	The Transport Department has submitted the draft "Puducherry electric mobility policy 2023" for the approval of the Government (Ongoing)	March 2025	100%	Rs.9.40 Crores per annum	No	No	Transport Department
6.	Notification and enforcement of PUC norms	Integration of NIC software for testing of vehicles for pollution has been implemented. For enforcement of PUC compliance, the submission of Pollution under control certificate is made mandatory for grant / renewal of certificate or renewal of certificate of Registration.	Completed	100%	No	NA	NA	Transport Department

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
7.	Online monitoring of PUC implementation	As the Vahan system has been linked with testing centre in Puducherry, the monitoring can be done online for the vehicles for which testing was carried out by the pollution testing centres in Puducherry. The online monitoring for all vehicles can be possible only on integration of all testing centres in neighboring States /Country is completed.	-	-	-	-	-	Transport Department
8.	Mechanism for centralized record maintenance of PUC checks, certification and cross check by the concerned transport authorities to be incorporated	The Vahan has been Integrated with the pollution testing centre system developed by NIC. Through the same the sata base of pollution data can be created.	-	-	-	-	-	Transport Department
9.	Construction of bypass /ring roads	Not proposed						PWD(B&R)
10.	Re-filling Stations retrofitted with Vapor Recovery System	Ongoing	March 2025	100 % wherever applicable	No	NA	NA	PPCC
11.	Incentive of setting up R&D facilities related to EVs	A clause with respect to encouragement for the R&D facilities related to Electric Vehicle has been incorporated in the draft "Puducherry Electric Mobility Policy 2024"	Currently required information is not available					Transport Department
12.	Any other Policy / Rules/ Standards/ Guidelines pertaining to vehicular emissions							Transport Department

### 3. Construction & Demolition Waste and Road Dust Management

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
1.	Policy for development of projects/plans for C&D waste management	Processing commenced on 01/02/2024 by the new concessionaire M/s Green Warrior, Tiruvallur for setting up Integrated Municipal Solid Waste Management – the scope is inclusive of Collection, Transportation, Processing and Disposal of C&D waste for Pondicherry and Oulgaret Municipalities to a capacity of 400TPD. C&D waste processing Unit to be erected on or before June'2025 as Phase II.	Continuous	100% waste generated	Yes	Rs.21.92	Rs.12.21	LAD
2.	Policy for use of C&D waste in laying and construction of State High ways.	C & D Processing Plant yet to be commenced by the new concessionaire M/s Green Warrior, Tiruvallur on or before June'2025	Continuous	100% waste generated	Yes			LAD
3.	Demand creation for C&D waste and alternative use of C&D waste material	It is being considered to issue GO/notification to all associated government agencies regarding utilisation of C&D waste and products from C&D processing plant in construction of government buildings, laying of roads filling low – laying areas etc. The same proposition will be extended to Civil Engineers Association and other relevant stakeholders as well.	After the C&D the processing plant will be set up, this will be initiated.	-	-	-	-	LAD

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
4.	Schemes for development of green belt/ open spaces and street sides greening on State highways	Ongoing	August 2025	30 %	Yes	Rs.0.05	Rs.50,000	PWD, Urban & Local Bodies PPCC
5.	Penalty provisions for non-compliance of C&D waste management rules at construction sites	Completed	-	100 %	No	NA	NA	LAD
6.	Maintenance, repair and paving of State highways	Completed 67.5 Km.	-	100%	Yes	39.15	23.93	PWD(B&R)
		Completed 8.5 Km	-	100%	Yes	4.00	4.00	PWD(B&R)
7.	Monitoring of road dust especially in and around hotspot areas and in the vicinity of State highways	To be started	December 2025	100%	Yes	To be allocated	To be allocated	PPCC LAD PWD(B&R)
8.	Mechanism for development and maintenance of road infrastructures for industrial states and Clusters	Ongoing (Strengthening, Widening & Black topping to the approach road 1st cross, I main, II main, 5th, 9th, 11th, 15th, 19th cross roads at Mettupalayam Industrial Estate, Puducherry.)	15 <sup>th</sup> February 2025	100%	Yes	2 crores (yet to be received)	No	PIPDIC
9.	Any other Policy / Rules/ Standards/ Guidelines pertaining to C&D waste and Road dust management	Ensuring compliance with the Construction and Demolition Waste Management Rules, 2016	On going	-	-	-	-	LAD

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
10.	C&D waste processing plants	C&D waste processing facility will be installed	Continuous	100% waste generated	Yes	Rs.3.35		LAD
11.	Greening of open spaces/ parks developed	Greening of open spaces (0.0259 sq. km of green space) and parks (9 projects) has been taken up and executed by the Urban Local Bodies under AMRUT scheme in the last 5 years.	Completed	100%	Yes	Rs 1.63 Crores	Rs 1.63 Crores	LAD
12.	Any other activity/ project pertaining to C&D waste and Road dust management	C&D waste is being used by the Pondicherry Municipality in laying of roads using existing man power and vehicles.	Continuous	NA	No	NA	NA	LAD

#### 4. Emissions from burning of waste

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
1.	Notification and Enforcement of municipal solid waste (MSW) management rules	Completed	-	-	No	NA	NA	LAD
2.	Policy for MSW management	Solid Waste Management Policy for Union Territory of Puducherry was notified on 01.08.2018 and the Solid Waste Management Action Plan was notified for Union Territory of Puducherry on April'18. Based on the State Action Plan, all the Local bodies have prepared their action plan adopted in their respective local bodies	Completed	100%	No	No	No	LAD
3.	Policy for legacy waste management at dumpsites	Adopted SWM rules 2016	Completed	100%	Yes	Puducherry – Rs.76.64 Crores Karaikal – Rs. 9.36 Crores Yanam – Rs. 2.55 crores	Puducherry – Rs. 63.16 crores Karaikal – Rs. 8.59 crores Yanam – 0.92 Crores	LAD
		For Pondicherry and Oulgaret, around 19 acres of land out of 23.6 acres has already being reclaimed by the concessionaire for 9.10 lakh Metric Tone						
		The concessionaire commenced for Bio-mining and bio remediation in Karaikal Municipality	Completed					
		LOA issued on 31.08.2023 for Bio-mining and bio remediation of 21600 MT of legacy waste accumulated in Yanam.	Ongoing					

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
4.	Policy for implementation of ban on single use plastics	Completed	-	100 %	No	No	No	PPCC
5.	Policy for development and Construction of Waste to Energy Plants	Adopted SWM rules 2016	Completed	100%	No	NA	NA	LAD
	(a) non-recyclable / combustible dry waste							
	(b) Bio- methanation / Bio CNG							
	(c) Composting plant etc.							
6.	Any other Policy / Rules/ Standards/ Guidelines pertaining to MSW Management	Solid Waste Management Rules (SWM), 2016 E-Waste (Management) Rules, 2016 Bio-Medical Waste Management Rules, 2016 Plastic Waste Management Amendment Rules, 2022 Construction and Demolition Waste Management Rules, 2016 Guidelines for Extended Producer Responsibility National Green Tribunal Swachh Bharat Mission (Urban & Gramin) guidelines (Mission 2.0)	Already in place	NA	No	NA	NA	LAD
7.	Waste collection status in the city (%)	100% waste is being collected from all the ULBs	Continuous	100%	Yes	39 Cr	39 Cr	LAD
8.	Waste segregation status in the city (%)	100% segregation of waste to be started by the New concessionaire M/s Green Warrior, Tiruvallur from 1 <sup>st</sup> June 2025 as Phase II	June, 2025	100%	Yes	To be allocated	To be allocated	LAD

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
9.	Material Recovery Facility	Processing commenced on 01/02/2024 by the new concessionaire M/s Green Warrior, Tiruvallur for setting up Integrated Municipal Solid Waste Management – the scope is inclusive of Collection, Transportation, Processing and Disposal of C&D waste for Pondicherry and Oulgaret Municipalities to a capacity of 400TPD. C&D waste processing Unit to be erected on or before June'2025 as Phase II.	Continuous	100 %	Yes	10.80 Cr	3.60 Cr	LAD
10.	Waste to Energy plants	Not adopted in U.T. of Puducherry	NA	NA	No	NA	NA	LAD
11.	Waste to compost plants	Integrated MSWM is being taken up for all types of waste. Composting technologies like Windrows method, vermi composting, Black Soldier Fly (BSF) and other aerobic technologies have been adopted.	Completed	100 %	Yes	NA	NA	LAD
12.	Remediation of dumpsites in the city	All the legacy waste in the dumpsite has been bio-mined and cleared	Completed	100%	Yes	Rs.42.6 Crores	Rs. 42.6 Crores	LAD
13.	Control open burning of MSW	Integrated MSWM is being taken up in all ULBs to prevent open burning of MSW by adopting incinerator provision	On going	-	Yes	NA	NA	LAD
14.	Any other activity/ project pertaining to MSW Management	Bio CBG plant for 180 TPD, pyrolysis method of 30 TPD, RDF pellets of 60 TPD and RDF Bailing 120 TPD are proposed in the IMSWM project in Phase II	On going	100%	Yes	NA	NA	LAD

**5. Emissions due to burning of agro residues**

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
1.	In-situ treatment of biomass residues for management of stubble burning							Dept. of Agriculture
a)	Schemes for procurement of agriculture machinery	Sub-Mission on Agricultural Mechanization (SMAM) Ongoing	Continuous	100%	Yes	2.24	2.24	Dept. of Agriculture
b)	Assistance for establishment of farm machinery banks/ custom hiring centres	To be started	March 2025	50%	Yes	0.20	0	Dept. of Agriculture
c)	Use of decomposer for in-situ Crop residue management	In-situ management of sugarcane trashes after harvest by deploying Trash cutter machineries/ Aggregating the trashes along the bunds and decompose them by spraying of urea. / use of bio decomposers.	Continuous	75 %	Yes	0.10	----	Dept. of Agriculture
2.	Ex-situ treatment of biomass residues for management of stubble burning							
a)	Schemes for balers/ pellet/ briquette machines, etc.	Sub-Mission on Agricultural Mechanization (SMAM) Completed	-	100%	Yes	0.17	0.17	Dept. of Agriculture
3.	Biomass projects with respect to the hotspots of crop residue burning	Burning of crop residue is not a common practice. Crop residue is being used for organic farming.						Dept. of Agriculture
4.	Policy for supply chain mechanism for in-situ and ex-situ management of stubble	Promotion of Agricultural Mechanization through subsidized distribution of equipment's such as Paddy straw balers. Chaff cutters under CSS- Sub-Mission on Agricultural Mechanization.						Dept. of Agriculture
5.	Supply chain for crop residues to cow shelters	The fresh crop residue is being supplied to decentralized cow shelters located in Puducherry.						Dept. of Agriculture

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
6.	Development of effective protocol for monitoring of fire incidents including crop area consideration and crop fire area data	To be started	March 2025	100%	No	NA	NA	Dept. of Agriculture
7.	Any other scheme/ program that may help in reducing air pollution	Awareness among farmers through training programme to restrain from burning of trashes /crop residues for popularization of use of bio-decomposers Promotion of Organic Farming in a cluster approach by making available all the organic inputs.	Continuous	600 ha	Yes	1.01	Annual Action Plan Approved by the State Level Sanctioning Committee. Funds will be utilized for capacity building and to provide compensation for yield loss due to conversion to Organic farming. Details of Organic clusters formed uploaded in the PKVY Portal.	Dept. of Agriculture

## 6. Household emissions

Sl. No.	Activities/ Action plan	Status of activity (Completed / Ongoing / To be Started)	Timeline for completion	Target (Coverage / Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)	Responsible Department
1.	Schemes for use of LPG/ PNG for cooking fuels	Ongoing	Continuous	Target - 10.000 Achieved -15,556 156%	No	No	No	Civil Supplies
2.	Any other Policy / Rules/ Standards/ Guidelines pertaining to Household emissions	To be started	December 2027	75 %	Yes	Yet to be allocated	NA	PPCC

DSTE - Constitution of Steering Committee for implementation of the State Action Plan on Air Pollution Control and to maintain the air quality standards in the Union Territory of Puducherry - Orders - Issued.

CHIEF SECRETARIAT (ENVIRONMENT)

G.O.Ms. No.3 /2025 - Env.

Puducherry, dated 30.01.2025

READ: E.file No. M-17057/156/2024- dated 08.01.2025 of the Director,  
Department of Science, Technology & Environment, Puducherry.

ORDER:

Approval of the Hon'ble Lt. Governor is hereby accorded for the Constitution of Steering Committee for implementation of the State Action Plan on Air Pollution Control and to maintain the air quality standards in the Union Territory of Puducherry.

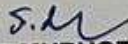
2. The Constitution of the above said Steering Committee, is as follows:

1.	The Chief Secretary to Government	Chairperson
2.	The Commissioner-cum-Secretary to Govt., (Finance)	Member
3.	The Commissioner-cum-Secretary to Govt., (Local Administration)	Member
4.	The Commissioner-cum-Secretary to Govt., (Science, Technology and Environment)	Member
5.	The Secretary to Government ( Industries and Commerce)	Member
6.	The Secretary to Government (Transport)	Member
7.	The Secretary to Government (Power)	Member
8.	The Secretary to Government (Agriculture)	Member
9.	The Secretary to Government (Public Works)	Member
✓ 10.	The Member Secretary, Puducherry Pollution Control Committee	Member Convenor

3. The Steering Committee may co-opt any other person as and when required. The functions of the Steering Committee will be as detailed below:

- To review and approve the State Action Plan on Air Pollution Control for the Union Territory of Puducherry.
- To provide overall guidance and directions on Air Pollution Control and management for the effective implementation of the State Action Plan on Air Pollution Control.
- To approve budgetary requirements of State Action Plan.
- The Committee shall meet once in three months or as and when required.

// BY ORDER OF THE LIEUTANANT GOVERNOR //

  
(S.MURUGESAN)  
UNDER SECRETARY TO GOVT. (ENVIRONMENT)

To

- The Officers Concerned.
- The Director, Department of Science Technology & Environment, Puducherry.
- The Member Secretary, Puducherry Pollution Control Committee, Puducherry.

Copy to:

- The Private Secretary to Chief Secretary, Puducherry.
- CRB. 3. G.O. File / Spare.

## GOVERNMENT OF PUDUCHERRY

## ABSTRACT

\*\*\*

Environment – Constitution of State Air Quality Monitoring Committee (AQMC) and Regional Air Quality Monitoring Committee (RAQMC) for implementation of State Action Plan on Air Pollution and to maintain the air quality standards in the U.T. of Puducherry Orders – Issued.

## CHIEF SECRETARIAT (ENVIRONMENT)

G.O.Ms.No. 15 /2023-Envt.

Puducherry, dated 21.11.2023

In compliance to the directions of the Hon'ble NGT in the matter of O.A No. 159 of 2021 dt.15.03.2023, State Action Plan for the U.T. of Puducherry has been prepared in consultation with the line departments. To review the progress, effective implementation of the Action Plan and framing policy to the Government of Puducherry with respect to Air Quality Management, approval of the Competent Authority is conveyed to constitute a Committee as per the direction of the Hon'ble NGT, with the following members.

1.	The Secretary to Government (Environment), Puducherry	Chairperson
2.	The Director, Department of Science, Technology and Environment, Puducherry	Member
3.	The Commissioner, Transport Department, Puducherry	Member
4.	The Director, Directorate of Industries and Commerce, Puducherry	Member
5.	The Director, Local Administration Department, Puducherry	Member
6.	The Director, Agriculture Department, Puducherry	Member
7.	The Member Secretary, Puducherry Pollution Control Committee, Puducherry	Member Convenor

The Chairperson may nominate additional member / technical expert from National / State Institutions having relevant expertise in the field with the concurrence of the Committee.

**Functions of the State Air Quality Monitoring Committee (AQMC):**

- i. The Committee shall meet once in six month and review the status on implementation of the State Action Plan (SAP) for Controlling Air and Noise Pollution.
- ii. The committee shall advice the Government of Puducherry on Air Pollution Control and management issues.
- iii. The Committee shall bring up Policy Intervention, mitigation measures for the management of the better air quality in the U.T of Puducherry.
- iv. The AQMC shall bring emission reduction target for the U.T of Puducherry in line with the GoI mandate.
- v. The Committee shall facilitate the new clean energy projects and other financial incentives to promote renewable energy and climate resilience in the U.T of Puducherry.



- vi. The policy brought forth by the committee and action tackling air pollution should have a direct positive impact on population health (SDG 3), Building sustainable cities and communities (SDG 11) relies on safe levels of particulate matter pollution and also on climate action (SDG 13).
- vii. The Committee shall implement National Emissions Trading System including various national policies issued / Notified by the GoI for the promotion of clean air, sustainable livelihood in the U.T.
- viii. Strengthening the Air Quality Monitoring Networks in the U.T of Puducherry.
- ix. The Committee shall advise in carrying out the necessity of source apportionment studies as required.

### **Regional Air Quality Monitoring Committee (RAQMC)**

To assist the State AQMC in its activities and for implementation of the measures stipulated by State Air Quality Monitoring Committee, the Regional Air Quality Monitoring Committee is constituted with the following members;

#### **For Puducherry Region:**

1.	The District Collector, Puducherry	Chairperson
2.	The Superintendent of Police (Law & Order), Police Department, Puducherry	Member
3.	The Superintendent of Police (Traffic), Police Department, Puducherry	Member
4.	The Deputy Director, Directorate of Industries and Commerce, Puducherry	Member
5.	The Deputy Director(Public Health), Department of Health and Family Welfare Services, Puducherry	Member
6.	The Deputy Director, Directorate of School Education, Puducherry	Member
7.	The Commissioners of all the Local Bodies, Puducherry	Members
8.	Officer on Special Duty, Directorate of Higher & Technical Education, Puducherry	Member
9.	The Regional Transport Officer, Transport Department, Puducherry	Member
10.	The Executive Engineer, Public Works Department(B&R), Puducherry	Member
11.	The Deputy Director, Agriculture Department. Puducherry	Member
12.	The Junior Town Planner, Town and Country Planning Department, Puducherry	Member
13.	The Member Secretary, Puducherry Planning Authority, Puducherry	Member
14.	The Scientist-II, Department of Science, Technology & Environment, Puducherry	Member Convenor



**For Karaikal Region:**

1.	The District Collector, Karaikal	Chairperson
2.	The Superintendent of Police, Police Department, Karaikal	Member
3.	The Additional Director, Department of Industries and Commerce, Karaikal	Member
4.	The Deputy Director, Department of Health and Family Welfare Services, Karaikal	Member
5.	Chief Educational Officer, Department of School Education, Karaikal	Member
6.	The Commissioners of all the Local Bodies, Karaikal	Members
7.	The Regional Transport Officer, Transport Department, Karaikal	Member
8.	The Executive Engineer, Public Works Department(B&R), Karaikal	Member
9.	The Agricultural officer, Department of Agriculture, Karaikal	Member
10.	The Junior Town Planner, Town and Country Planning Department-cum-Member Secretary, Karaikal Planning Authority, Karaikal	Member
112.	The Environmental Engineer, Department of Science, Technology & Environment, Puducherry	Member Convenor

**For Mahe Region:**

1.	The Regional Administrator, Mahe	Chairperson
2.	The Superintendent of Police, Police Department, Mahe	Member
3.	The Deputy Director, Department of Industries and Commerce, Mahe	Member
4.	The Deputy Director, Department of Health and Family Welfare Services, Mahe	Member
5.	The Chief Educational Officer, Department of School Education, Mahe	Member
6.	The Commissioner, Mahe Municipality, Mahe	Member
7.	The Regional Transport Officer, Transport Department, Mahe	Member
8.	The Executive Engineer, Public Works Department, Mahe	Member
9.	The Agricultural officer, Department of Agriculture, Mahe	Member
10.	The Junior Town Planner, Town and Country Planning Department-cum- Member Secretary, Mahe Planning Authority, Mahe	Member
11.	The Scientist. Puducherry Pollution Control Committee, Puducherry	Member Convenor

**For Yanam Region:**

1.	The Regional Administrator, Yanam	Chairperson
2.	The Superintendent of Police, Police Department, Yanam	Member
3.	The Deputy Director, Department of Industries and Commerce, Yanam	Member
4.	The Deputy Director, Department of Health and Family Welfare Services, Yanam	Member
5.	The Chief Educational Officer, Department of School Education, Yanam	Member
6.	The Commissioner, Yanam Municipality, Yanam	Member
7.	The Regional Transport Officer, Transport Department, Yanam	Member
8.	The Executive Engineer, Public Works Department, Yanam	Member
9.	The Agricultural officer, Department of Agriculture, Yanam	Member
10.	The Junior Town Planner, Town and Country Planning Department-cum-Member Secretary, Yanam Planning Authority, Yanam	Member
11.	Officer in charge of Yanam region, Department of Science, Technology & Environment, Puducherry	Member Convenor

**Functions of the Regional Air Quality Monitoring Committee (RAQMC)**

- i. The RAQMC shall meet once in three months regarding the implementation of the Air Pollution Control measures in the Regions and submit a report to the AQMC.
- ii. The Committee is responsible for day-to-day monitoring and implementation of Action Plan.
- iii. The Committee shall be responsible for the progress of entrusted activities and to ensure effective implementation of Action Plan.
- iv. The Committee shall plan the financial requirement for the implementation of the Action Plan.
- v. To oversee all the action points mentioned in the action plan, the implementing departments are appropriately tasked to deliver the results as expected.
- vi. The Committee shall develop effective implementation and monitoring of Public Grievance Redressal System pertaining to Air Pollution.
- vii. The Committee shall implement measures to bring down the standards of the air quality within the prescribed norms if it is in higher concentration and also shall take notable measures to maintain better Air Quality in the regions.



- viii. The RAQMC shall carry out various awareness activities to promote clean air and sustainable life style.
- ix. Air quality of the region shall be posted in the website of the office of the District Collector, Municipalities, Science, Technology and Environment, Pollution Control Committee, Tourism for the public information.

// By Order //

*P. E. JOURNAL*  
*21/11/2023*

**(P. EJOUMALE)**

*o/c dft*  
*21/11*  
**UNDER SECRETARY TO GOVERNMENT (ENVT.)**

To

The Members Concerned,  
The Director, Department of Science, Technology and Environment.

Copy to  
The Standing Guard File.

- viii. The RAQMC shall carry out various awareness activities to promote clean air and sustainable life style.
- ix. Air quality of the region shall be posted in the website of the office of the District Collector, Municipalities, Science, Technology and Environment, Pollution Control Committee, Tourism for the public information.

// By Order //

*P. E. JOURNAL*  
*21/11/2023*

**(P. EJOUMALE)**

*o/c d/s*  
*21/11*  
**UNDER SECRETARY TO GOVERNMENT (ENVT.)**

To

The Members Concerned,  
The Director, Department of Science, Technology and Environment.

Copy to  
The Standing Guard File.

Moderate to poor (Ambient PM <sub>2.5</sub> or PM <sub>10</sub> concentration value is between 61-120 µg/m <sup>3</sup> or 101- 350 µg/m <sup>3</sup> respectively persists for 48 hours or more)	Agency responsible/Implementing Agency
Stringently enforce/stop garbage burning in landfills and other places and impose heavy fines on person responsible	Local Administration Department
Close / stringently enforce all pollution control regulations in industries	Puducherry Pollution Control Committee
Do periodic mechanized sweeping on roads with heavy traffic and water sprinkling also on unpaved roads	Local Administration Department
	Public Works Department (B&R) and National Highways Authority of India
Strict vigilance and no tolerance for visible emissions – stop plying of visibly polluting vehicles by impounding or fine	Transport Department, Traffic police of Puducherry
Strict vigilance and enforcement of PUC norms	Transport Department
Stringently enforce rules for dust control in construction activities and close non – compliant sites	Local Administration Department
Deploy traffic police for smooth traffic flow at identified vulnerable areas	Traffic Police
Information dissemination Social media, mobile Apps should be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities, and that will be taken by government based on the level of pollution.	Puducherry Pollution Control Committee, District Administration



EMAIL/SPEED POST

CM-13013/56/2021-LAW-HO-CPCB-HO

27.02.2025

To,

Commissioner-cum-Secretary to Government  
Government of Puducherry  
Forestry & Wildlife  
Chief Secretariat, Goubert Avenue,  
Puducherry - 605 001

**Subject: Compliance in the matter of Hon'ble NGT Order dated 11.12.2024 in OA No. 159 of 2021 (SZ) - Implementation of State Action Plan for clean air - reg.**

Madam/Sir,

This has reference to Hon'ble NGT order dated 11.12.2024 in the matter of OA No. 159 of 2021, regarding submission of approved State Action Plan (SAP) and its implementation.(Order enclosed)

In compliance to Hon'ble NGT Directions, *Guidelines for Formulation of State Action Plan* were prepared by CPCB and shared with the States/UTs to prepare the SAPs. (Copy of the guidelines is enclosed).

As per clause 2.4 of the guidelines, state level Air Quality Monitoring Committee (AQMC) chaired by Principal Secretary, Environment has been prescribed *to monitor the implementation periodically and report to Steering Committee which will review the progress of implementation.*

Based on the SAP received from respondent SPCBs/PCC, a meeting was convened by CPCB on February 14, 2025 with the respective respondent SPCBs/PCC, to discuss submitted SAPs and its implementation. (Minutes of the meeting are enclosed)

As discussed in the meeting, all respondent SPCBs/PCC have been requested to start implementation of submitted SAP through state level AQMC in their respective States/UT with immediate effect, along with further strengthening of SAP by incorporating the suggestions provided by CPCB during the aforesaid meeting.

In view of above, it is requested to kindly monitor the implementation of State action plan periodically and for further review by the respective Steering Committee.

Yours faithfully,

Bharat Kumar Sharma  
(Member Secretary)

55

Encl.: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.  
Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in



EMAIL/SPEED POST

CM-13013/56/2021-LAW-HO-CPCB-HO

27.02.2025

To,

Commissioner-cum-Secretary to Government  
Government of Puducherry  
Forestry & Wildlife  
Chief Secretariat, Goubert Avenue,  
Puducherry - 605 001

**Subject: Compliance in the matter of Hon'ble NGT Order dated 11.12.2024 in OA No. 159 of 2021 (SZ) - Implementation of State Action Plan for clean air - reg.**

Madam/Sir,

This has reference to Hon'ble NGT order dated 11.12.2024 in the matter of OA No. 159 of 2021, regarding submission of approved State Action Plan (SAP) and its implementation.(Order enclosed)

In compliance to Hon'ble NGT Directions, *Guidelines for Formulation of State Action Plan* were prepared by CPCB and shared with the States/UTs to prepare the SAPs. (Copy of the guidelines is enclosed).


As per clause 2.4 of the guidelines, state level Air Quality Monitoring Committee (AQMC) chaired by Principal Secretary, Environment has been prescribed *to monitor the implementation periodically and report to Steering Committee which will review the progress of implementation.*

Based on the SAP received from respondent SPCBs/PCC, a meeting was convened by CPCB on February 14, 2025 with the respective respondent SPCBs/PCC, to discuss submitted SAPs and its implementation. (Minutes of the meeting are enclosed)

As discussed in the meeting, all respondent SPCBs/PCC have been requested to start implementation of submitted SAP through state level AQMC in their respective States/UT with immediate effect, along with further strengthening of SAP by incorporating the suggestions provided by CPCB during the aforesaid meeting.

In view of above, it is requested to kindly monitor the implementation of State action plan periodically and for further review by the respective Steering Committee.

Yours faithfully,

  
Bharat Kumar Sharma  
(Member Secretary)

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Encl.: As above

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**Copy to:**

The Member Secretary  
Puducherry Pollution Control Committee  
Department of Science, Technology & Environment  
Housing Board Complex,  
3rd floor, Anna Nagar, Pondichery – 600005

:for kind information and  
necessary action, please

  
(Bharat Kumar Sharma)  
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